

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 616  
IB-654/ND/2021  
IA/5824/2023, IA/6460/2023

**IN THE MATTER OF:**

**M/s. Sital Leasing and Finance Ltd.**

**...PETITIONER**

**Vs**

**M/s. Reliable Finance Corpn Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 12.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Starlit Finance Corpn. Limited** :Adv Lakshay Virmani in IA No. 6460/2023.

**For the Liquidator** :Mr. Satyendra Sharma,  
Liquidator in person

**For the Respondent/Corporate Debtor** :Adv. Rander Mohd Asif in IA No. 5824/2023

**ORDER**

**IA/5824/2023**

Ld. Counsel on behalf of the Liquidator is present. Ld. Counsel on behalf of Respondent is present and submitted that he has been recently engaged and therefore sought time to file reply 10 days' time is granted for filing reply.

**IA/6460/2023**

Ld. Counsel on behalf of the Liquidator is present and sought time. Ld. Counsel on behalf of Respondent is also present. Reply filed by the Respondent is also available on the e-portal. List the matter on **30.04.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**